

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD  
\*\*\*\*\*

**Original Application No.900 of 2005**

Thursday, this the **04<sup>th</sup>** day of **February**, 2010

**Hon'ble Mr. Ashok S. Karamadi, Member (J)**  
**Hon'ble Mr. D.C. Lakha, Member (A)**

Triyogi Singh Son of Sri Kuldeep Singh,  
Resident of Qr. No.267/3, C.O.D. Gate No.6  
Qidwai Nagar, Kanpur.

.....Applicant

By Advocate: Shri B.N. Singh

Versus

1. Union of India, through General Manager,  
North Central Railway, Allahabad.
2. Divisional Railway Manager,  
North Central Railway, Allahabad.
3. Assistant Engineer Works (I),  
North Central Railway, Kanpur.

.....Respondents

By Advocate: Shri D.S. Shukla

**O R D E R**

**Hon'ble Mr. Ashok S. Karamadi, Member (J)**

Heard Sri B.N. Singh, Counsel for the Applicant and Sri D.S.  
Shukla, Counsel for the Respondents.

2. Learned counsel for the Applicant relied upon the decision passed by this Tribunal in O.A. No. 133 of 2006 and O.A. No. 982 of 2005, decided on 10.07.2009 and 01.11.2006 respectively. Relying upon the aforesaid two Judgments he submits that the same relief granted in these Judgments, may also be granted to the present



Applicant as he is similarly situated person. Learned counsel for the Respondents submits that in view of the orders passed in aforesaid Original Applications, the applicant may be given liberty to move detailed representation, as ordered in the aforesaid Judgments, and the Competent Authority in the Respondents' establishment may be directed to decide the same keeping in view the Judgments passed by this Tribunal.

3. Having regard to the afore mentioned submissions, made by both counsel, the impugned order dated 10.01.2005 (annexure-1) is quashed, giving liberty to the applicant to make a detailed comprehensive representation before the competent authority in the Respondents' establishment within 2 weeks from today, thereafter the competent authority shall pass a detailed, reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order along with copy of representation. While deciding the representation, the competent authority in the Respondents' establishment is directed to take note of the above referred Judgments.

4. With the above directions/observations, O.A. stands disposed of. No costs.



**Member (A)**



**Member (J)**

/M.M/